IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.407
IB/258/ND/2024

IN THE MATTER OF:
Brown Bird Enterprises Private Limited … Applicant

Under Section 10 Of Insolvency & Bankruptcy Code, 2016.

Order delivered on 11.07.2024

CORAM:
MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)
PRESENT:
For the Applicant : Mr. Dhruv Dev Gupta, Adv.
For Jasmine Travels Sundry Creditor : Mr. Jatin Nanda, Adv.
For New Delhi Security Services Pvt Ltd And For Delhi Management Facility:
Mr. Raghav Tiwar, A/w Ms. Bhavika Hindustani,
For the Respondent : Mr. Sarthak Choudhary, Mr. Ujjwal Bhardwaj, Advs.
For Indusind Bank : Mr. Puneet Bajaj, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant and Learned Counsel for the Creditors are present physically. Learned Counsel for the Creditors has submitted that they have yet to receive the copy of the application. Learned Counsel for the applicant has submitted that they have already sent the copy of the application on the email address of Counsel for the Creditors. Applicant is directed to take steps to serve a copy of the application to the Counsel(s) for the creditors. It is made clear that if the applicant fails to comply with the abovesaid direction, next step will follow. Let this matter be posted to 08.08.2024.

Sd/-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)

MUKESH KUMAR